

(b) whether certain members of the staff in these offices have been working are for the last 12 years; and

(c) if so, Government's reaction thereto?

**THE MINISTER OF RAILWAYS (SHRI T. A. PAI):** (a) Eight.

(b) Yes.

(c) Out of the total sanctioned strength of 181 Enquiry and Reservation Clerks on Delhi Division, 161 are sanctioned for Delhi and New Delhi Stations and only 20 for other stations on the Division. In view of this position, regular periodical transfers of the staff working in Delhi area to Stations outside Delhi area are not feasible. Moreover, the scheme of periodical transfers has since been given up as recommended by the Administrative Reforms Commission. Only selective transfers are now made where necessary in the public interest.

**Legal notice served on Managing Director of F.C.I. by Bihar Government for bungling in distribution of fertilizer**

5013. **SHRI ACHAL SINGH;**  
**SHRI JAGDISH NARAIN**  
**MANDAL:**

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether Bihar Government have alleged bungling in distribution of fertilizers by the Fertilizer Corporation of India;

(b) if so, the gist of the allegation made;

(c) whether Bihar Government have served a legal notice on the Managing Director of Fertilizer Corporation of India in this connection; and

(d) if so, Government's reaction thereto?

**THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI DALBIR SINGH):** (a) to (d). The Government of Bihar

issued a Show Cause Notice to 5 officers of the Fertilizer Corporation of India on 14-11-1972 asking them to explain why they should not be prosecuted under the Essential Commodities Act, 1956 for failure to comply with the instructions issued thereunder for supply of fertilizers in Bihar. The Corporation have since explained to the State Government that because of the strike at the Gorakhpur factory, the lock-out at Namrup and the aftermath thereof, power difficulties, transport bottlenecks, plant breakdowns etc. all of which are in the nature of force majeure, the quantities committed could not be supplied.

**Recovery of stolen goods from R.P.F. and State Police**

5014. **SHRI JYOTIRMOY BOSU:** Will the Minister of RAILWAYS be pleased to refer to the reply given to Starred Question Nos. 201 and 210 on the 28th November, 1972 and state in how many cases stolen railway goods have been recovered from the R.P.F. personnel as well as the State Police Personnel?

**THE MINISTER OF RAILWAYS (SHRI T. A. PAI):** In 90 cases stolen Railway goods were recovered from the R.P.F. personnel during the period January 1972 to November 1972. Information regarding the number of cases in which stolen Railway goods were recovered from the State Police personnel is being collected and will be laid on the table of the Sabha.

**मध्य प्रदेश के छत्तीसगढ़ क्षेत्र में नई रेलवे लाइनों**

5015. **श्री गंगा चरण दीक्षित :** क्या रेल मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या मध्य प्रदेश के छत्तीसगढ़ क्षेत्र में नई रेलवे लाइनें बिछाने तथा यात्री गाड़ियों की संख्या में वृद्धि करने का कोई प्रस्ताव सरकार के विचारार्थ है ; और